

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 40/2019-Customs (N.T./CAA/EXTENSION/DRI)

New Delhi, dated the 29th August, 2019

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962, by a further period of one year with effect from 06.09.2019 in respect of the noticees mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notices mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

TABLE

Sl. No.	Name of Noticee (s) and Address	Show Cause Notice Number and Date (falling under section 28(9)(b) of the Customs Act, 1962)	Notification number and Date appointing Common Adjudicating Authority
(1)	(2)	(3)	(4)
1.	M/s AGG Exports, A-11, Focal Point, Ludhiana-141010 and 4 others.	DRI F. No. DRI/RU-LDH/856/ENQ-7 (INT-01)/ 2014/IV dated 29.01.2016 read with corrigendum dated 06.09.2018.	Notification No. 20/2018-Customs (NT/CAA/DRI) dated 24.09.2018
2.	M/s Shree Traders, No-18/1(17), 1 st & 2 nd Floor, Room No. 123, Lalbagh Fort Road, Bangalore-560004 and others.	DRI F. No. DRI/RU-LDH/856/ENQ-7 (INT-01)/ 2014/V dated 07/11.09.2017 read with corrigendum dated 06.09.2018.	Notification No. 20/2018-Customs (NT/CAA/DRI) dated 24.09.2018

[F. No. DRI/HQ-CI/50D/CAA-33/2019-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

1. Additional Director General (Adjudication), DRI-Delhi with the request to inform all the noticees to the both the Show Cause Notices on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962